

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT
CHENNAI**

Appeal Nos. 73 and 74 of 2021

Rajashree Sugars & Chemicals
Limited,
Rep. by its Depy. General Manager,
Mr.M.Thangathirupathi,
having office at Unit-1, Varadaraj Nagar,
Periyakulam Taluk,
Theni District 625 562 ...Appellant

-Vs-

M/s. GKN Food Products, A Partnership Firm,
Rep. by its Managing Partner,
Mr. Sivamurugeswara Pandian.N.
S.F. No.892/3A, Sadayalpatti,
Kodankipatti Village, Bodi Taluk,
Theni District ...Respondents
Pin 625 534 and 2 others

INDEX TO TYPED SET OF PAPERS

S.No.	Date	Particulars	Page Nos.
1.	29.06.2021	Reply affidavit filed by 1 st Respondent before Appellate Authority, Tamil Nadu Pollution Control Board in Appeal Nos.10 and 11 of 2021	1
2.	04.08.2021	Copy of communication sent by Joint Director, Town and Country Planning, Theni to Joint Director, Agriculture Department, Theni	7
3.	11.08.2021	Application submitted to Public Information Officer, Commissioner of Sugar under RTI Act, 2005	8

S.No.	Date	Particulars	Page Nos.
4.	August 2021	Affidavit filed by 1 st Respondent before Appellate Authority, Tamil Nadu Pollution Control Board in Appeal Nos.10 and 11 of 2021	9
5.	24.08.2021	Letter addressed by Commissioner of Sugars to District Collector, Theni	12
6.	01.09.2021	Letter addressed by Commissioner of Sugars to 1 st Respondent	13
7.	02.09.2021	Reply furnished by Public Information Officer of the office of Commissioner of Sugars under RTI Act, 2005	14

Certified to be true copies of the Original

Dated at Chennai this the 18th day of November 2021

Ritaseker
Counsel for 1st Respondent

**BEFORE THE APPELLATE AUTHORITY
NADU POLLUTION CONTROL, CHENNAI**

Appeal Nos. 10 and 11 of 2021

M/s. GKN Food Products,
A Partnership Firm,
Rep. by its Managing Partner,
Mr. Sivamurugeswara Pandian.N.
S.F. No.892/3A, Sadayalpatti,
Kodankipatti Village, Bodi Taluk,
Theni District Pin 625 534.

...Appellant

-Vs-

The Tamil Nadu Pollution Control Board
Rep. by its Chairman,
100, Anna Salai, Guindy
Chennai – 600 032 and 2 others

...Respondents

REPLY AFFIDAVIT FILED ON BEHALF OF THE APPELLANT

I, Sivamurugeswara Pandian, son of G.K.Narayanasamy, Hindu, aged about 40 years, residing at VGN Platina, No.88-89, F3, Ambigai Nagar, Ayapakkam, Chennai – 600 077, do hereby solemnly affirm and sincerely state as follows:-

1.I am the Appellant in the above Appeals and am well acquainted with the facts of the case. The subject matter of challenge in the present appeal relates to rejection of application submitted by the Appellant seeking consent for establishment of jaggery manufacturing unit.

2. I submit that the 3rd Respondent herein filed a petition seeking to implead itself as a party respondent in the appeals and the impleading petition was ordered by this Hon'ble Authority. The 3rd Respondent

2

sought to implead to itself as a party respondent interalia stating that the Appellant is not legally entitled to set up its factory within its reserved area. It is the case of the 3rd Respondent that it is operating the sugar manufacturing in the area that has been declared as a reserved area for the factory run by it.

3. I respectfully state that in exercise of powers conferred by Section 3 of the Essential Commodities Act, 1955, the Central Government enacted Sugarcane (Control) Order, 1966 in order to fix the minimum price of sugarcane to be paid by the producers of sugar or their agents for the sugarcane purchased by them having regard to the cost of production of sugarcane and other factors. I state that as per Clause 7(b)(ii) of the Sugarcane (Control) Order, 1966, in a reserved area, no sugarcane or sugarcane juice shall be purchased for crushing or for manufacture of gul, shakkar, jaggery or khandsari sugar by a crusher not belonging to a grower or body of growers of sugarcane or by a khandsari unit in the area.

4. I state that an amendment was introduced to Sugarcane (Control) Orders, 1966 with the promulgation of Sugarcane (Control)(Amendment) Order, 2007 with effect from 31.07.2007 as per which the words "gur, gul, jaggery" contained in Clause 7(b)(ii) of the Sugarcane (Control) Orders, 1966 was ordered to be omitted, thus paving way for a crusher not belonging to a body of growers of sugarcane to purchase sugarcane or sugarcane juice in a reserved area. Therefore the 3rd Respondent cannot have monopoly in the matter of purchase of sugarcane or sugarcane juice in a reserved area. In view of the coming into force of

Sugarcane (Control) (Amendment) Order, 2007, amending Clause 7 of the Sugarcane (Control) Rules, 1966, the 3rd Respondent do not have locus standi to contend that the Appellant is not entitled to set up its factory within its reserved area. Nor does the 3rd Respondent have locus to intervene in the appeal filed by me challenging the order of the 2nd Respondent.

5. I state that in the counter affidavit, the 3rd Respondent has averred that I have no right to put up jaggery manufacturing unit. The 3rd Respondent is well aware of the fact that Clause 7(b)(ii) of the Sugar Cane (Control) Rules, 1966 has been amended in the year 2007 as per which gur, gul and jaggery have been omitted from its purview. It is pertinent to bring to the notice of this Hon'ble Authority that the word "jaggery" has been omitted from the purview of Clauses 2(a), 2(b), 6(e), 7(d), 8 and 9(b) of the Sugar Cane (Control) Rules, 1966 pursuant to the amendment which came into force on 31.07.2007. Therefore, the stand taken by the 3rd Respondent that the proposed unit for manufacturing jaggery cannot be set up is wholly incorrect as it is no longer a reserved area. The allegation that I am not entitled to purchase sugarcane from any of the sugarcane growers in the reserved area is also incorrect by virtue of amendment to Clause 7 of the Sugarcane (Control) Orders, 1966.

6. I respectfully state that there is no legal prohibition against me for setting up a factory for manufacturing of jaggery. The 3rd Respondent has no locus to prevent me from setting up the Unit or procure sugarcane from any area and the same is legally permissible in law.

4

7. I state that the 3rd Respondent has obtained order of reserved area in respect of Uthamapalayam and Periyakulam Taluks in the year 1987. After bifurcation of Periyakulam Taluk as Periyakulam and Andipatti Taluks, the 3rd Respondent obtained order of reserved area for Andipatti Taluk vide proceedings dated 17.05.1988. In the year 1997, Bodinayakanur and Theni Taluks came into existence after the bifurcation of Uthamapalayam and Periyakulam Taluks. After such bifurcation, the 3rd Respondent has not obtained orders of reserved area in respect of Bodinayakanur and Theni Taluk. The Appellant proposes to establish the unit in Bodinayakanur Taluk which has not been classified as a reserved area. Thus, the 3rd Respondent has no locus to prevent the Appellant from establishing the jaggery manufacturing unit at Bodinayakanur Taluk and there is no impediment for the Appellant to set up the jaggery manufacturing Unit.

8. I state that suppressing the amendments as referred to above, the 3rd Respondent had addressed letter to the Commissioner of Sugars on 25.06.2020 ,17.12.2020 and 26.03.2021 to issue instructions to the concerned officials to stop the work being out the Unit. The said letters had been addressed by the 3rd Respondent to the Commissioner of Sugars with an vindictive motive and mislead the authority concerned. It is submitted that on 28.06.2021, the Appellant addressed a detailed letter to the Commissioner of Sugars bringing to its notice as to the amendment made to the Sugarcane Control Orders. It was also brought to the notice of the authority concerned that the 3rd Respondent had obtained orders on reserved area only for Uthamapalayam, Periyakulam

5

and Andipatti Taluks. Request was made to the authority to take action against the 3rd Respondent for willful suppression of facts and for making false allegations against the Appellant. The fact would to go show that the intention of the 3rd Respondent is not bonafide.

9. I further state that the issue as regards the land classification and obtaining licence from the Commissioner of Sugars or from the Central Government is within the realm of the competent authority and the 3rd Respondent has no locus with regard to the same. I state that licence from the competent authority is required where the unit is to be established in a reserved area and not otherwise. Therefore, the allegations to the contra are hereby emphatically denied and the 3rd Respondent is put to strict proof of the same.

10. I state that in the counter affidavit filed on behalf of the 2nd Respondent, it has been stated that the unit has not furnished any building plan from the competent authorities for establishing the unit. In this regard, I state that the Unit site is located in a non-planned area as per the letter issued by the Assistant Director of Town and Country Planning dated 09.11.2020. There is no ban for establishing industries in a non-planned area. It has been averred in the counter affidavit that there are Houses (3 Nos.) within distance of 40 meters from the Sadayalpatii area of Kodangalmpatti revenue having population 500 Nos. In this regard, I state that the houses have been constructed in an unapproved lay out in respect of which I have already filed the Certificate issued by the President, Kodangipatti Panchayat wherein it has been stated that the houses situate in S.No.893/9 has been

b

constructed without prior approval or permission. The Respondent Board ought to have considered the said fact and erred in rejecting the application citing the location of the houses.

11. I respectfully state that I unconditionally undertake to comply with any norms prescribed by the Board from time-to-time after the grant of Consent for Establishment by the Board.

For the reasons stated above, it is therefore prayed that this Hon'ble Tribunal may be pleased to allow the Appeal as prayed for and thus render justice.

Solemnly affirmed at Madras
this the 29th day of June 2021
and signed his name in my
presence

BEFORE ME,

Advocate: Madras

அனுப்பியவர்

திரு. ப.வேல்முருகன், பி.இ.,
உதவி இயக்குநர்,
மாவட்ட நகர் ஊராட்சி அலுவலகம்,
தேனி மாவட்டம்,
கதவு எண் 446/A, 17-வது வார்டு,
நேருஜி வீதி, அல்லி நகரம்,
தேனி - 625 531
E-mail ID : thenidtcp@gmail.com
www.in.gov.in/dtcp

பெற்றவர்

வேளாண்மை இணை இயக்குநர்,
வேளாண்மைத்துறை,
மாவட்ட ஆட்சியரகம்,
தேனி மாவட்டம்.

7

ந.க.எண். 1073/2021 தே.மா.2, நாள் 04.08.2021

ஐயா,

பொருள் : தடையின்மைச் சான்று - மாவட்ட நகர் ஊராட்சி உதவி இயக்குநர் அலுவலகம் - தேனி மாவட்டம், போடிநாயக்கனூர் வட்டம், கோடாங்கியட்டி கிராமம், சர்வே எண்.892/3A-ல் 3250 ச.மீ பரப்பளவு மனையிடத்தில் அமையும் நிறுவன கட்டிடத்திற்கு அனுமதி கோரியது - வேளாண்மைத்துறையின் தடையின்மை சான்று கோருதல் - தொடர்பாக.

- பார்வை : 1. மனுதாரர்கள் திரு. N.சிவமுருகேஸ்வரபாண்டியன் மற்றும் திரு. N.சீனிவாசன் அவர்களின் கடிதம் நாள் 29.07.2021
2. அரசாணை எண்.79, வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சி துறை, நாள்.04.05.2017.

தேனி மாவட்டம், போடிநாயக்கனூர் வட்டம், கோடாங்கியட்டி கிராமம், சர்வே எண்.892/3A-ல் 3250 ச.மீ பரப்பளவு மனையிடத்தில் அமையும் நிறுவன கட்டிடத்திற்கு அனுமதி தொடர்பாக பார்வை 1-ல் கண்ட கடிதத்துடன் வரப்பெற்ற உத்தேசம் பரிசீலிக்கப்பட்டது.

மேற்காண் மனையிடம் வருவாய் ஆவணங்களின்படி புஞ்சை நில வகைப்பாட்டில் அமைகிறது. பார்வை 2-ல் கண்ட அரசாணையின்படி புஞ்சை வகைப்பாட்டில் அமையும் மனையிடத்தில் பிற மேம்பாடுகள் செய்வதற்கு இணை இயக்குநர், வேளாண்மைத்துறையிடம் தடையின்மைச் சான்று பெறப்படல் வேண்டும்.

எனவே மேற்காண் சர்வே எண்களுக்கு வேளாண்மைத்துறையின் தடையின்மை சான்று வழங்குமாறு கேட்டுக் கொள்ளப்படுகிறது.

நகர் ஊராட்சி உதவி இயக்குநர்,
தேனி மாவட்டம்.

இணைப்பு

- 1) பத்திர நகல்
- 2)பட்டா
- 3)அடங்கல்
- 4)புலவரைபடம்

நகல்

திரு. N.சிவமுருகேஸ்வரபாண்டியன்,
திரு. N.சீனிவாசன்,
சுடையாப்பட்டி,
கோடாங்கியட்டி ஊராட்சி,
போடிநாயக்கனூர் வட்டம்,
தேனி மாவட்டம்.

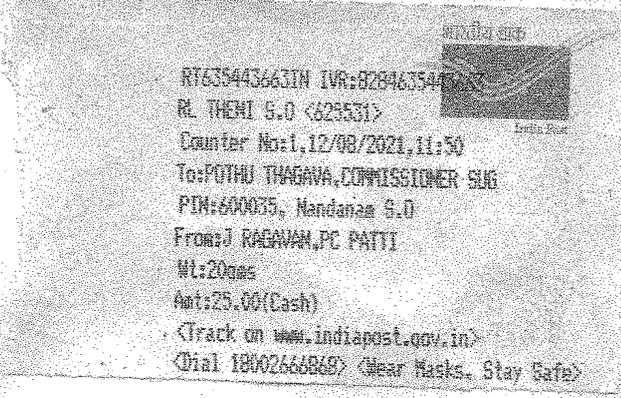
28/8/2021

தகவல் பெறும் உரிமைச்சட்டம் 2005-ன் கீழ் விண்ணப்பம்

8

அனுப்புநர்:-

ஜெ.ராகவன்
3-1-8 A /3 ராகுல் இல்லம்
லட்சுமி நகர்
பழனிசெட்டிபட்டி
தேனி - 625531



பெறுநர்:-

பொது தகவல் அலுவலர்
ஆணையர் - சர்க்கரை துறை
சர்க்கரை துறை அலுவலகம்
ஆவின் இல்லம், 2 வது மாடி,
நந்தனம்,
சென்னை - 600035

ஃயா,

பொருள்: தகவல் பெறும் உரிமைச்சட்டத்திம் - 2005 பிரிவு 6 ன் கீழ் சில விபரங்கள் கோருதல் தொடர்பாக :-

நான் மேற்படி விலாசத்தில் வசித்து வருகிறேன். தகவல் அறியும் உரிமைச்சட்டத்தின் படி கீழ்க்கண்ட விபரங்கள் தேவைபடுகிறது.

1. 31.07.2007 ஆண்டு sugarcane control amendment order 2007 ன் படி Sugarcane control order 1966 சட்டம் - வெல்லம் தயாரிக்கும் ஆலையை கட்டுப்படுத்துகிறதா?
2. கரும்பிலிருந்து வெல்லம் தயாரிப்பது தங்களது அலுவலக கட்டுப்பாட்டின் கீழ் வருகிறதா?
3. கரும்பிலிருந்து வெல்லம் தயாரிப்பதற்கு தங்கள் அலுவலகத்தில் அனுமதி / உரிமம் பெறவேண்டுமா?
4. அவ்வாறு அனுமதி / உரிமம் பெறவேண்டுமெனில் எந்த சட்டத்தின் படி, எந்த பிரிவுகளின் படி தங்கள் அலுவலகத்தில் அனுமதி பெறவேண்டும். அதற்கான விண்ணப்பமுறை மற்றும் ஆவணங்கள் பற்றிய விபரத்தினை தெரியப்படுத்தவும்

மேற்கண்ட தகவல் பெறுவதற்கு ஏதேனும் கட்டணம் செலுத்த வேண்டுமெனில் அச்செலவுத்தொகையை செலுத்தவும் தயாராக இருக்கிறேன்.

தேதி: 11-08-2021

தங்கள் உண்மையுள்ள

இடம்: பழனிசெட்டிபட்டி, தேனி

ஜெ.ராகவன்

இணைப்பு: ரூ.10 - க்கான கட்டணம் செலுத்தப்பட்டதற்கான ஆதாரம்

9

**BEFORE THE APPELLATE AUTHORITY
TAMIL NADU POLLUTION CONTROL, CHENNAI**

Appeal Nos. 10 and 11 of 2021

M/s. GKN Food Products,
A Partnership Firm,
Rep. by its Managing Partner,
Mr. Sivamurugeswara Pandian.N.
S.F. No.892/3A, Sadayalpatti,
Kodankipatti Village, Bodi Taluk,
Theni District Pin 625 534.

...Appellant

-Vs-

The Tamil Nadu Pollution Control Board
Rep. by its Chairman,
100, Anna Salai, Guindy
Chennai – 600 032 and 2 others

...Respondents

AFFIDAVIT OF SIVAMURUGESWARA PANDIAN

I, Sivamurugeswara Pandian, son of G.K.Narayanasamy, Hindu, aged about 40 years, residing at VGN Platina, No.88-89, F3, Ambigai Nagar, Ayapakkam, Chennai – 600 077, do hereby solemnly affirm and sincerely state as follows:-

1.I am the Appellant in the above Appeals and am well acquainted with the facts of the case.

2. I state and submit that for the purpose of starting a unit for manufacturing Jaggery powder at the rate of 80 tons per month and Jaggery blocks at the rate of 40 tons per month, I purchased the property comprised in S.F.No.892/3A, Sadayalpatti, Kodankipatti Village, Bodi Taluk, Theni District under the Sale Deed dated 11.05.2020 from

10

one Mr.Vinodh and the same was registered as Document No.2727 of 2020 on the files of Sub-Registrar, Theni. The said property falls under non-planned area. I state that on 05.02.2021, I had submitted application to the Deputy Director of Town and Country Planning, Theni District in terms of the Government Order dated 04.05.2017. I state that the office of the Assistant Director of Town and Country Planning, Theni after taking into consideration the application submitted by the Appellant by the communication dated 04.08.2021 requested the Joint Director, Agriculture Department Theni to issue No Objection Certificate to the Appellant for developing the industry.

3. I state that various details are sought for by the Respondent Board in the application seeking consent both Water and Air Act. Amongst other, details are required to be furnished with regard to Land use classification of the site and the authority which classified the land use. In that behalf information was furnished to the effect that the land use classification of the site is a Non-Planned area and the authority which classified the land use is Director of Town and Country Planning. I respectfully state that in a non-planned area, there is no for establishing any industry including that of my proposed unit. I am advised to state while issuing consent for establishment, the Respondent Board would impose terms and conditions for getting prior approval from other authorities. As stated in the preceding paragraph, I have submitted application to the office of the Director of Town and Country Planning authority seeking land use classification on 05.02.2021 and by the communication dated

11

04.08.2021, the office of the Joint Director, Agriculture Department has been requested to issue No Objection Certificate.

4. I state that pursuant to the communication dated 04.08.2021, the office of the Joint Director, Agriculture Department conducted inspection on 16.08.2021 and in that behalf, the issuance of No Objection Certificate is awaited from the said authority.

5. I respectfully state that I undertake to commence the business operations after obtaining the requisite approval from the office of the Joint Director, Agriculture Department, Theni.

It is therefore prayed that this Hon'ble Authority may be pleased to take the affidavit on record and pass such further or other orders as this Hon'ble Authority may deem fit and proper and render justice.

Solemnly affirmed at Madras
this the day of August 2021
and signed his name in my
presence

BEFORE ME,

Advocate,

Madras

DEPARTMENT OF SUGAR

12

From
Thiru. Harmander Singh, I.A.S.,
Additional Chief Secretary/
Commissioner of Sugar,
Aavin Illam- 2nd Floor,
3A, Muthuramalinganar Salai,
Nandanam, Chennai - 600 035

To
The District Collector,
Theni District.

Rc.No.1607/Cane-2/2021, dated:24.08.2021

Sir,

Sub: Department of Sugar - Sugarcane - Sugarcane (Control) Order 1966 - amended in the year 2007 - Omission of words Gur, Gul & Jaggery in the Amendment Order 2007 - regarding.

Ref: 1. This office letter Rc. No. 1607/Cane2/2021, dated : 01.04.2021.
2. The Gazette of India, Extraordinary S.O No.1309 (E)/Ess.Com./Sugarcane, dated : 31.07.2007.

Your attention is invited to the references cited. In the reference 1st cited, you have been requested to take needful action on the petition submitted by M/s.Rajshree Sugars & Chemicals Ltd., on installation of Jaggery and allied products commercial plant in Theni District by Thiru. N. Seenivasagan, as per the existing provisions of Sugarcane (Control) Order, 1966.

However, the Sugarcane (Control) Order, 1966 was amended in the year 2007. In the amended order, 2007, gur, gul & jaggery words were omitted from Clauses 2(a), 2(f), 6(1)(e), 7(b)(ii), 7(d), 8 & 9(b) of Sugarcane (Control) Order, 1966. (Copy of the Gazettee is enclosed).

Under the circumstances stated above, you are requested to take note of the latest provisions of Law.

Sd/- Harmander Singh
Additional Chief Secretary/
Commissioner of Sugar

(Signature)
for Additional Chief Secretary/
Commissioner of Sugar

(Signature)
24/8/21

DEPARTMENT OF SUGAR

13

From
Thiru. Harmander Singh, I.A.S.,
Additional Chief Secretary/
Commissioner of Sugar,
Aavin Illam- 2nd Floor,
3A, Muthuramalinganar Salai,
Nandanam, Chennai -600 035

To
Thiru. N.Sivamurugeswarapandian,
GKN Food Products,
B-10/185, Main Road, Sadayal Patti,
Theni District.
PIN 625534

Rc.No.1607/Cane-2/2021, dated:01.09.2021

Sir,

Sub: Department of Sugar – Sugarcane – W.P.(MD) No.14415 of 2021 filed by M/s.GKN Food Products represented by its Partner Mr.N.Sivamurugeswara Pandian- Orders issued by Hon'ble Madurai Bench of Madras High Court – Orders issued- Regarding.

Ref: 1. M/s.GKN Food Products letter dated.28.06.2021 & 23.07.2021
2.Orders of Hon'ble Madurai Bench of Madras High Court in W.P(MD).No.14415 of 2021, dated.16.08.2021.
3. This office letter Rc.No.1607/Cane-2/2021, dated.24.08.2021.

In the reference 1st cited, you have requested this office to contemplate the Sugarcane (Control) (Amendment) Order,2007, (S.O.1309(E)/Ess.Com./Sugarcane, dated.31.07.2007) related to Jaggery and not to demarcate Bodinayakanur and Theni Taluk as reserved area to Rajshree Sugar Mills.

The Honourable Madurai Bench of Madras High Court vide Order dated 16.08.2021 in W.P(MD)No.14415 of 2021 filed by M/s GKN Food Products has directed the Commissioner of Sugar to consider the representations of M/s GKN Food Products, dated 28.06.2021 and 23.07.2021 and dispose the same by a reasoned order after taking into account the Sugarcane (Control) Order, 2007 within a period of four weeks from the date of receipt of a copy of the order

Matter is examined in detail. In this connection, it is informed that District Collector, Theni has been informed about the provisions of Sugarcane (Control) (Amendment) Order, 2007 vide reference 3rd cited (Copy enclosed). In respect of cane area demarcation to sugar mills, the subject will be decided by the Area Delimitation Committee by following due procedure and existing norms.

Sd/- Harmander Singh
Additional Chief Secretary/
Commissioner of Sugar

Copy to

1. The District Collector, Theni
2. The President, M/s.Rajshree Sugars and Chemicals Ltd.,
Varadharaj Nagar, Periyakulam Taluk, Theni District.

R. Hela
11/9/2021
for Additional Chief Secretary/
Commissioner of Sugar

H/S
1-9-21

தகவல் அறியும் உரிமைச்சட்டம் 2005/பதிவுத்தபாலில்/அவசரம்

சர்க்கரைத்துறை

அனுப்புநர்

பொதுதகவல் அலுவலர்,
சர்க்கரைத்துறை ஆணையரகம்,
ஆவின் இல்லம், இரண்டாவது தளம்,
3ஏ, பசும்பொன் முத்துராமலிங்கனார்
சாலை, நந்தனம், சென்னை - 600 035.

பெறுநர்

திரு.ஜெ.ராகவன்
3-1-8 A/3 ராகுல் இல்லம் லட்சுமி நகர்
பழனிசெட்டிபட்டி தேனி - 625531

ந.க.எண்.5338/கரும்பு - 2/2021, நாள்.2.09.2021

ஐயா.

பொருள்: தகவல் அறியும் உரிமைச்சட்டம், 2005ன் கீழ் பெறப்பட்ட மனு -
பதில் அனுப்பி வைத்தல் - தொடர்பாக

பார்வை: 1.தங்களது மனு நாள் :11.08.2021. தகவல் அறியும் உரிமைச்
சட்டத்தின் கீழ் சமர்ப்பிக்கப்பட்டது
2.இவ்வலுவலகத்திற்கு கடிதம் வந்த நாள்:16.08.2021.

பார்வையில் காணும் தகவல் அறியும் உரிமைச்சட்டத்தின் கீழ் தாங்கள்
சமர்ப்பித்துள்ள மனுவில் கோரியுள்ள தகவல்களுக்கு கீழ்க்கண்டவாறு பதில்
தெரிவிக்கப்படுகிறது

வ. எண்	கோரிக்கைகள்	இவ்வலுவலக பதிலுரை
1	31.07.2007 ஆண்டு Sugarcane Control Amendment Order 2007-ன் படி Sugarcane Control Order 1966 சட்டம் - வெல்லம் தயாரிக்கும் ஆலையை கட்டுப்படுத்துகிறதா?	கட்டுப்படுத்தவில்லை
2	கரும்பிலிருந்து வெல்லம் தயாரிப்பது தங்களது அலுவலக கட்டுப்பாட்டின் கீழ் வருகிறதா?	இல்லை
3	கரும்பிலிருந்து வெல்லம் தயாரிப்பதற்கு தங்கள் அலுவலகத்தில் அனுமதி / உரிமம் பெறவேண்டுமா?	சர்க்கரைத்துறையில் அனுமதி பெற வேண்டியது இல்லை
4	அவ்வாறு அனுமதி / உரிமம் பெறவேண்டுமெனில் எந்த சட்டத்தின் படி, எந்த பிரிவுக	

பொதுதகவல் அலுவலர்
சர்க்கரைத்துறை

ஆ.க.அ.

02/09/21

**BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Appeal Nos.73 and 74 of 2021

INDEX TO TYPED SET

M/s. RITA CHANDRASEKAR

COUNSEL FOR 1ST RESPONDENT